

SHRI CHIMANBHAI MEHTA: Our view is to make it more vigorous, to provide more funds, to do more monitoring and to allow the use of school buildings at the local level by these non-formal education personnel.

*266. [The questioner (Shri Kahnu Charan Lenka) was absent answer vide col. 41-42 infra.]

Indira Gandhi National Centre of Arts

*267. DR. NARREDDY THULASI:
REDDY;

DR. G. VIJAYA MOHAN
REDDY:†

Will the PRIME MINISTER be pleased to state:

(a) whether the Indira Gandhi National Centre of Arts was given Rs. 14 crores for building purposes, out of a total Seventh Five Year Plan allocation of Rs. 60 crores for the Trust;

(b) whether the said trust has been allotted land; if so, the location thereof and what is the present stage of construction thereon;

(c) whether the trust members of IGNCA have a tenure of ten years and whether they are entitled to nominate their successors;

(d) what is the amount of interest accrued to the trust so far and its current expenditure;

(e) whether a Committee was recently appointed to look into irregularities in

the composition of the IGNCA Trust; and

(f) what were the major findings of the Committee and the recommendations made by it to remove the irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) During the financial years 1987-88 and 1988-89, out of the Seventh Plan allocation of Rs. 60 crores, a total amount of Rs. 13.55 crores was given to the I.G.N.C.A. for construction of its Building Complex, including the payment of premium for land and ground rent.

(b) Government in the Ministry of Urban Development sanctioned 22,949 acres of land to the IGNCA in the Central Vista area of New Delhi on 30-10-1987. The Centre has not yet taken formal possession of the land.

(c) Under the IGNCA Trust Deed, Trustees have a tenure of 10 years from the date of creation of the Trust. Two thirds of the trustees retire on completion of this ten-year tenure by drawing of lots. Out of this 2/3rds, 1/3rd is filled up by Government of India through nomination. The other 1/3rd is filled up from among retiring members nominating their successors by a stipulated date and in default Government of India may nominate against these vacancies.

(d) According to information furnished by IGNCA, the amount of interest earned year-wise from its Corpus Fund and the expenditure are as below:

Statement

Financial Year	Interest earned	Expenditure
	(Rupees in lakhs)	
1987-88	293.32	59.89
1988-89	358.50	145.89*
1989-90	398.10	175.22
1990-91	138.84	121.44
(upto 31.7.1990)		

†The question was actually asked on the floor of the House by Dr. G. Vijaya Mohan Reddy.

(e) and (f) No, Sir, However Government directed a Senior Officer to examine the various issues connected with the financing of the IGNCA project and give a Report. The major findings and recommendations of the Report, *inter alia* are below:—

- There should be amendments to the Trust Deed to provide for shorter tenure of Trustees;
- The Government should have right to nominate future vacancies against all retiring Trustees;
- There may be a provision for removal of Trustees if the Government so desire;
- There should be provision for the method of dissolution of the Trust;
- There should be mandatory provision in the Trust Deed laying down that the Annual Report and Audited Accounts of the Trust be placed on the Table of the House of Parliament;
- The Trust should return the Corpus grant given by the Government and accept annual recurring grants as in the case of other autonomous organisations;
- There should be mandatory audit by the Comptroller and Auditor General.

DR. G. VIJAYA MOHAN REDDY: Sir, to commemorate the memory of a greater leader, Shrimati Indira Gandhi, the Indira Gandhi National Centre of Arts has been founded. According to the reply of the hon. Minister, the land has not been taken over by the trustees even after having been given so much time. What action does the Government propose to take to see that the land is immediately taken over and the construction of the building complex begins?

SHRI CHIMANBHAI MEHTA: Sir, there are some problems about the formalities for handing over the land by the Urban Development Ministry. That is being hastened up. We have also requested the National Centre to take up the matter expeditiously.

DR. G. VIJAYA MOHAN REDDY: Various projects about the library, about the research and publications and about the *gyanapada sampada* have been stipulated. What is the progress of these projects? We want to know about these projects.

SHRI CHIMANBHAI MEHTA: Sir, still the Centre has not started functioning. Actually, some beginning has taken place. The Member wants to know about the conceptual idea. It covers a wide range of folk-arts, traditional arts and culture and then translation of...

MR. CHAIRMAN: You have not made any start.

SHRI CHIMANBHAI MEHTA: They have not made any start.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS North Eastern Hill University, Shillong

*262. **SHRI G.G. SWELL:** Will the PRIME MINISTER be pleased to state:

(a) the date on which the North Eastern Hill University in Shillong was established;

(b) whether the University has shifted its administrative section, library, laboratories and other teaching infrastructures in its own campus,

(c) the total amount made available so far to the University for the acquisition and construction of its own campus;

(d) whether state police and the CBI were ever involved in investigations into the affairs of the University; and

(e) if so, the nature of the investigations held and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) 19th July, 1973.

(b) According to the information furnished by the University, the following Departments/Sections have shifted to the permanent Campus: